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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/509/ (IB)/CB/2017  
NAME OF THE APPLICANT : HALDIA COKE AND CHEMICALS PVT LTD  
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1.	P. Giridharan	Counsel for Axis Bank	P. Giridharan
2.	A. Radha [for S. Sathyanarayanan]	Counsel for BOB	A. Radha [for S. Sathyanarayanan]
3.	V. V. SIVAKUMAR Sua Associates	Counsel for J & K Bank	V. V. SIVAKUMAR
4.	M. Muthuperiasamy	Counsel for UBI (R3)	M. Muthuperiasamy
5.	N. SIVABALAN	CORPORATION BANK	N. SIVABALAN

**ORDER**

Counsel for petitioner present. Mr.P.Giridaran, Counsel for Axis Bank, Mr.A.Radha, Counsel for Bank of Baroda, Mr.V.V.Sivakumar, Counsel for J&K Bank, Mr.M.Muthuperiasamy, Counsel for UBI and Mr.N.Sivabalan, Corporation Bank present. Counsel for petitioner has filed one rectified application and also filed objections to the applications made by the Financial Creditors. Objectors submitted that the documents raising objections have been received from the Corporate Debtor just now. They prayed time stating that they need time to study the documents and file reply to the objections. At request, time is enlarged. Put up on 06.07.2017.

S. Vijayaraghavan  
(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)